

**Rejection of review petition filed by  
Delhi Municipal Corporation**

6963. SHRI CHANDRAPAL SHAILANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the review petition filed by the Municipal Corporation of Delhi against the judgement of the Supreme Court dated the 20th December, 1979 in Civil Appeals Nos. 1143—44173 and 1001(N)/1973 regarding Dewan Daulat Rai Kapoor etc., Vs. NDMC and others has been rejected:

(b) whether the assessment list for the year 1980-81 has been finalised and authenticated and if so, on what date;

(c) if so, what is the precise formula that has been followed by the Corporation for fixing the rateable value of house; and

(d) whether any amendment of the Delhi Municipal Corporation Act or the Delhi Rent Control Act is being considered to obviate losses of revenue to the Corporation in respect of property tax consequent on the above judgement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The Municipal Corporation of Delhi has intimated that the assessment list for the year 1980-81 has been authenticated on 9th July, 1980.

(c) According to the Municipal Corporation of Delhi, it has already started framing assessments on the basis of standard rent determinable under the Delhi Rent Control Act.

(d) The Municipal Corporation of Delhi has proposed amendment of the DMC Act, 1957 which is under consideration.

**Losses in M.A.M.C.**

6964. SHRI SANAT KUMAR MANDAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Mining and Allied Machinery Corporation, Durgapur is in red;

(b) if so, to what extent as per latest balance sheet;

(c) what efforts have been made to make it a profitable concern and cut down wasteful expenditure;

(d) the total amount annually spent by MAMC on the maintenance of its Guest House in New Delhi on rent, day maintenance of the building, staff car, its P.O.L. and other miscellaneous and contingent expenditure; and

(e) what are the difficulties which lie in the way of this losing concern to share accommodation with some other guest house under his Ministry instead of incurring lakhs of rupees on maintaining its own establishment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) As per the last balance sheet (for the year 1978-79), the Company had a cumulative loss of Rs. 70.13 crores as on 31st March 1979.

(c) A revival plan has been drawn up by the Management to improve production/productivity and effect economy in expenditure. Areas where work load has been insufficient have been identified and suitable orders for these areas are being pursued. Discipline and accountability has been improved and incentive scheme modified to improve production. Additionally, its management is being strengthened by appointment of Director (Finance) and Director (Commercial); these appointments are expected to be made shortly. The performance of the Company is

reviewed regularly by the Board of Directors and by the Government. Such assistance as is required by the Company is being extended to them.

(d) A statement is attached.

(e) MAMC is a large size unit requiring considerable interaction with various Government Departments and Ministries in Delhi and as such it involves considerable tours by its Officers. The past experience of MAMC is that the accommodation in other Guest Houses is quite often not available when needed precedence being given to the officers belonging to that Company. The expenditure in making alternative arrangements in local hotels would work out to be more costly apart from the fact that hotel accommodation is not available at short notice, a situation which cannot be avoided due to sudden exigencies of tours.

**Statement**

(Figures in Rs. )

Details of the expenditure incurred	1978-79	1979-80
1. Rent	22,200	30,000
2. Establishment	18,100	26,616
3. Water & Electricity charges	6,200	6,343
4. Day-to-day maintenance of the Building	3,600	2,400
5. Staff Car — No car is attached to the Guest House.	—	—
6. Other Misc. and contingent expdr.	3,000	2,256
<b>Total</b>	<b>53,100</b>	<b>67,615</b>

**Refugees from Assam in West Bengal**

6965. SHRI SUBODH SEN:

SHRI ANANDA PATHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that West Bengal Government had to

open camps in the district of Jalpaiguri for giving shelter, food and medical treatment to Assam refugees;

(b) if so, the number of camps opened and the number of persons accommodated therein; and

(c) whether West Bengal Government have asked for Central assistance to defray the costs so incurred; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). According to the Government of West Bengal, two camps—one at Dangi and another at Jasodonga in Alipurduar subdivision of Jalpaiguri District have been set up for persons leaving Assam and seeking shelter in that State. As on 31st July, 1980, 8881 persons comprising 2407 families were residing in these camps. Another 1358 persons comprising 322 families were staying on the same date at Alipurduar Railway Station Platform awaiting their shifting to the above camps.

(c) Yes, Sir.

(d) The matter is under consideration.

**Representation for increase Ex-Factory Price of Cement**

6966. SHRI NAWAL KISHORE SHARMA: Will the Minister of INDUSTRY be pleased to refer to the reply given to Starred Question No. 554 on 16th July, 1980 regarding retention price of cement and State Governments reaction to the representation made by the Cement Manufacturers' Association for increasing the ex-factory price of cement in view of the high cost involved in production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): No final decision has been taken in the matter.